



SUPREME INFRASTRUCTURE INDIA LIMITED

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OPEN OFFER FOR ACQUISITION OF UP TO 66,81,577 EQUITY SHARES ("OFFER SHARES") OF SUPREME INFRASTRUCTURE INDIA LIMITED ("TARGET COMPANY") FROM PUBLIC SHAREHOLDERS REPRESENTING 26.00% OF THE PREFERRED SHARE CAPITAL (AS DEFINED BELOW) OF THE TARGET COMPANY BY VIKRAM SHARMA ("ACQUIRER 1"), SUPREME LAKE VIEW BUNGALOWS PRIVATE LIMITED ("ACQUIRER 2"), AND RBS REAL ESTATE VENTURES PRIVATE LIMITED ("ACQUIRER 3"), (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "ACQUIRERS") ALONG WITH PERSONS ACTING IN CONCERT ("PAC") NAMED BARKHA SHARMA ("PAC 1"), BVB INFRACORP PRIVATE LIMITED ("PAC 2"), VSB INFRACORP PRIVATE LIMITED ("PAC 3") AND BJA AGRO INFRA PRIVATE LIMITED (FORMERLY MOHOL KURUL KAMATHI TOLLWAYS PRIVATE LIMITED) ("PAC 4"), (HEREINAFTER COLLECTIVELY REFERRED TO AS THE "PACS"), PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(2), AND 4 READ WITH REGULATIONS 13(1) AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS") AND REFERENCE TO A PARTICULAR "REGULATION" SHALL MEAN THE PARTICULAR REGULATION OF THE SEBI (SAST) REGULATIONS ("OPEN OFFER"/"OFFER").

This detailed public statement ("Detailed Public Statement" or "DPS") is being issued by Systematix Corporate Services Limited, Manager to the Open Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers and the PACs to the Eligible Equity Shareholders, pursuant to and in compliance with Regulations 3(2) and 4 read with Regulations 13(4), 14(3) and 15(2) and other applicable regulations of the SEBI (SAST) Regulations, and pursuant to the public announcement dated December 17, 2025 ("Public Announcement" or "PA") filed on December 17, 2025 with BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") in terms of Regulation 14(1) of the SEBI (SAST) Regulations. The PA was also sent to the Securities and Exchange Board of India ("SEBI") and to the Target Company in terms of Regulation 14(2) of the SEBI (SAST) Regulations on the same day.

DEFINITIONS
Terms defined in the PA have same meaning as assigned to them in this DPS.

"Allotment Price" means the price at which the Preferential Allotment was approved in the Board Meeting of the Target Company held on September 27, 2024 i.e. ₹ 86.94 per Equity Shares or Warrants.

"Deemed PACs" shall mean remaining members of the Promoter and Promoter Group who are not covered in the Acquirers and the PACs.

"Delayed Period" shall mean delay in releasing of public announcement for a period of 447 days commencing from September 27, 2024, being the date of the Board Meeting of the Target Company in which the Preferential Allotment was approved, and the date of actual release of the Public Announcement i.e. December 17, 2025.

"Equity Shares" shall mean the fully paid-up equity shares of face value of ₹ 10 each of the Target Company.

"Post-Preferential Share Capital" shall mean Equity Share Capital of ₹ 118,84,87,130 divided into 11,88,48,713 Equity Shares on a fully diluted basis including conversion of 2,21,12,953 outstanding Warrants into Equity Shares.

"Pre-Preferential Share Capital" shall mean Equity Share Capital of ₹ 25,69,83,720 divided into 2,56,98,372 Equity Shares of the Target Company, which is currently listed and traded on Stock Exchanges.

"Open Offer Shares" means 66,81,577 Equity Shares constituting 26% of the Pre-Preferential Share Capital of the Target Company.

"Eligible Equity Shareholders" shall mean all the shareholders of the Target Company, excluding the existing Promoters/Promoter Group of the Target Company (including Acquirers and PACs and deemed PACs) and non-promoter allottees to the Preferential Allotment.

"Preferential Allotment" shall mean the following:

Pursuant to the resolutions passed at the Board Meeting and the Extra-Ordinary General Meetings held on September 27, 2024, and October 21, 2024, respectively, and in accordance with the in-principle approvals received from the stock exchanges on June 19, 2025, the Board of Directors of the Target Company, at its meeting held on July 03, 2025, approved the allotment of securities to certain Promoter & Promoter Group and Non-Promoters as disclosed in the table:

Type of Allotment	Number of Securities	% of Post-Preferential Share Capital (on a fully diluted basis)	Allottees	Price per Security	Consideration / Mode
Equity Shares	3,94,63,889	33.21%	Promoter & Promoter Group, Non-Promoters	₹ 86.94	Cash consideration
Warrants	2,21,12,953	18.61%	Promoter & Promoter Group, Non-Promoters	₹ 86.94	Cash consideration
Equity Shares (upon conversion of unsecured loan)	2,21,12,953	18.61%	Promoter & Promoter Group, Non-Promoters	₹ 86.94	Conversion of outstanding unsecured loan

Note: As on date of the PA, the listing and trading approvals for the securities allotted under the Preferential Allotment is due from Stock Exchanges.

"Promoter and Promoter Group" means those persons / entities as disclosed under the "Promoter and Promoter Group" category in the most recent shareholding pattern filed by the Target Company with the Stock Exchanges in accordance with SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, or other applicable laws.

"Stock Exchanges" shall mean BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE").

"Tendering Period" means the period of 10 Working Days during which the Public Shareholders may tender their Equity Shares in acceptance of the Offer, which shall be set out in detail in the Letter of Offer.

"Warrants" shall mean convertible warrants, which shall be convertible into Equity Shares of the Target Company within a period of 18 months from the date of allotment.

"Working Day" means any working day of the Securities and Exchange Board of India ("SEBI").

I. ACQUIRER, PACS, SELLERS, TARGET COMPANY AND OFFER

A. DETAILS OF THE ACQUIRER AND PACS

1. Information about Vikram Sharma ("Acquirer 1")

1.1. Vikram Sharma, s/o Bhawanishankar Sharma, aged about 51 years, is resident of Sharma Bungalow, Near Lake Castle Building, Hiranandani Complex, IIT Powai, Mumbai 400076. He holds PAN and a valid passport in India. He holds a bachelor's degree in civil engineering from University of Mumbai. He has more than 27 years of experience in the real estate sector. His Contact No. is +91 22 61289700 and Email ID is vikram@supremeinfra.com.

1.2. Acquirer 1 is the Promoter and Director of the Target Company.

1.3. Acquirer 1 is also known as Vikram Bhawanishankar Sharma.

1.4. The Net worth of Acquirer 1 is ₹ 5,037.65 Lakhs as on October 31, 2025, as certified by Mukesh Kabra, (Membership No.: 041525), Partner, M/s KPMR & Co., Chartered Accountants (FRN: 104497W) vide certificate dated December 15, 2025, having Office at B-206, Oxford Chamber, Opp. MTNL Exchange, Off. Saki Vihar Road, Andheri (E), Mumbai 400072. Contact No. is +91 22 4221 6851 and Email ID is kpmrandco@gmail.com.

1.5. As on date, Acquirer 1 holds 79,84,253 Equity Shares aggregating to 6.72% of the Post-Preferential Share Capital of the Target Company. Acquirer 1 was allotted 40,25,765 Equity Shares and 28,75,546 Warrants representing 5.81% of the Post-Preferential Share Capital of the Target Company on July 03, 2025 under the Preferential Allotment. The listing and trading approval for the Equity Shares and Warrants allotted to him under the Preferential Allotment is awaited from the Stock Exchanges.

1.6. Acquirer 1 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11 B of the SEBI Act, 1992, as amended, or any other Regulations made under the SEBI Act.

1.7. Acquirer 1 has not been categorized or declared as: (i) a 'willful defaulter' issued by any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India in terms of Regulation 2(1)(ze) of SEBI (SAST) Regulations; or (ii) a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) in terms of Regulation 2(1) of SEBI (SAST) Regulations.

2. Information about Supreme Lake View Bungalows Private Limited ("Acquirer 2")

2.1. Acquirer 2 is a Private Limited Company by shares and was incorporated on June 17, 2011, under the provisions of the Companies Act, 1956 with Registrar of Companies, Mumbai.

2.2. The CIN, contact number and email id of Acquirer 2 is U45200MH2011PTC218804, +91 22 61289700 and cs@supremeinfra.com, respectively.

2.3. The registered office of the Acquirer 2 is situated at Supreme House, Plot No. 94/C, Opposite IIT Powai, Mumbai 400076.

2.4. Acquirer 2 is in the business of civil engineering for commercial, residential, industrial and infrastructure projects.

2.5. The Composition of Board of Directors of Acquirer 2 as on this DPS is as follows:

Name	DIN	Date of Appointment	Experience	Qualifications
Shyam Mohanlal Khandelwal	08912505	October 10, 2020	Around 20 years of experience in the field of Finance and Commerce and Governance	Bachelor of Commerce from Banaras Hindu University
Barkha Sharma	06839339	September 23, 2024	5 years of experience in the Service Industry	Bachelor of Arts from Dr. Bhirmao Ambedkar University, Agra, Uttar Pradesh

2.6. The details of Promoters/Promoter Group Shareholders/Ultimate Beneficial Owners of Acquirer 2 as on December 12, 2025, are as under:

Sr. No.	Name of the Promoter / Promoter Group/ Ultimate Beneficial Owners	Category	Shareholding	
			No. of Shares	% holding
1.	Vikram Sharma	Promoter	6,980	13.96%
2.	Barkha Sharma	Promoter	43,020	86.04%
	Total		50,000	100.00%

2.7. The summary of Key Financial Information of Acquirer 2 is as under:

Particulars	September 30, 2025	Fiscal 2025	Fiscal 2024	Fiscal 2023
	Unaudited	Audited	Audited	Audited
Total Income (including other income)	-	-	-	-
Profit / (Loss) for the year ended	(0.30)	(0.46)	(0.84)	(1.38)
Earnings Per Share (₹)	(3.03)	45.37*	(8.42)	(14.00)
Net Worth	8,130.87	8,131.18	(1,738.77)	(1,737.93)

*Due to extra ordinary profit during the Fiscal

2.8. The equity shares of Acquirer 2 are not listed on any Stock Exchange in India and / or abroad.

2.9. Acquirer 2, or its Promoter/Promoter Group/Directors/Key Managerial Personnel ("KMPs") have not been categorized or declared as: (i) a 'willful defaulter' issued by any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India in terms of Regulation 2(1)(ze) of SEBI (SAST) Regulations; or (ii) a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) in terms of Regulation 2(1)(a) of SEBI (SAST) Regulations.

2.10. Acquirer 2 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended, or any other Regulations made under the SEBI Act.

2.11. Acquirer 2 has been allotted 1,07,54,543 Equity Shares on July 03, 2025, under the Preferential Allotment representing 9.05% of the Post-Preferential Share Capital of the Target Company. The listing and trading approval for the Equity Shares and Warrants allotted under the Preferential Allotment is awaited from the Stock Exchanges.

3. Information about RBS Real Estate Ventures Private Limited ("Acquirer 3")

3.1. Acquirer 3 is a Private Limited Company by shares and was incorporated on March 12, 2019, under the provisions of the Companies Act, 2013 with Registrar of Companies, Mumbai.

3.2. The CIN, contact number and email id of Acquirer 3 is U74999MH2019PTC322423, +91 22 61289700 and cs@supremeinfra.com, respectively.

3.3. The registered office of the Acquirer 3 is situated at Sharma Cottage, Supreme City, Behind Lake Castle Building, Hiranandani Gardens, Powai, Mumbai 400076.

3.4. Acquirer 3 is in the business of civil engineering for commercial, residential, industrial and infrastructure projects.

3.5. The Composition of Board of Directors of Acquirer 3 as on this DPS is as follows:

Name	DIN	Date of Appointment	Experience	Qualifications
Bhawanishankar Sharma	01249834	March 12, 2019	Around 45 years of experience in civil construction industry.	B.Sc. from Rajasthan University
Barkha Sharma	06839339	September 23, 2024	5 years of experience in the Service Industry	Bachelor of Arts from Dr. Bhirmao Ambedkar University, Agra, Uttar Pradesh

3.6. The details of Promoters/Promoter Group Shareholders/Ultimate Beneficial Owners of Acquirer 3 as on December 12, 2025, are as under:

Sr. No.	Name of the Promoter / Promoter Group/ Ultimate Beneficial Owners	Category	Shareholding	
			No. of Shares	% holding
1.	Bhawanishankar Sharma	Promoter	9,999	20.08%
2.	Barkha Sharma	Promoter	39,801	79.92%
	Total		49,800	100.00%

3.7. The summary of Key Financial Information of Acquirer 3, are as under:

Particulars	Period ended September 30, 2025	Fiscal 2025	Fiscal 2024	Fiscal 2023
	Unaudited	Audited	Audited	Audited
Total Income (including other income)	0.15	4,695.36	1,326.53	2.39
Profit / (Loss) for the year ended	(123.26)	492.69	2.44	(1.67)
Earnings Per Share (₹)	(1,232.62)	4,926.92	24.41	(16.66)
Net Worth	382.64	501.92	9.23	6.79

3.8. The equity shares of Acquirer 3 are not listed on any Stock Exchange in India and / or abroad.

3.9. Acquirer 3, or its Promoter/Promoter Group/Directors/Key Managerial Personnel ("KMPs") have not been categorized or declared as: (i) a 'willful defaulter' issued by any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India in terms of Regulation 2(1)(ze) of SEBI (SAST) Regulations; or (ii) a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) in terms of Regulation 2(1)(a) of SEBI (SAST) Regulations.

3.10. Acquirer 3 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended, or any other Regulations made under the SEBI Act.

3.11. Acquirer 3 has been allotted 39,74,742 Equity Shares and 28,75,547 Warrants on July 03, 2025 under the Preferential Allotment representing 5.71% of the Post-Preferential Share Capital of the Target Company. The listing and trading approval for the Equity Shares and Warrants allotted under the Preferential Allotment is awaited from the Stock Exchanges.

4. Information about Barkha Sharma ("PAC 1")

4.1. Barkha Sharma, who Vikram Sharma, aged about 49 years, is resident of Sharma Bungalow, Near Lake Castle Building, Hiranandani Complex, IIT Powai, Mumbai-400076. She holds PAN and a valid passport in India. She has completed her Bachelor of Arts from Dr. Bhirmao Ambedkar University, Agra, Uttar Pradesh. She has around 5 years of experience in the Service Industry. Her Contact No. is +91 61289700 and Email ID is barkhaysharma@gmail.com.

4.2. PAC 1 is one of the Promoter & Promoter Group members of the Target Company.

4.3. PAC 1 has not changed / altered her name at any point of time during her lifetime.

4.4. The Net worth of PAC 1 is ₹ 5,427.13 Lakhs as on October 31, 2025, as certified by Mukesh Kabra, (Membership No.: 041525), Partner, M/s KPMR & Co., Chartered Accountants (FRN: 104497W) vide certificate dated December 15, 2025, having Office at B-206, Oxford Chamber, Opp. MTNL Exchange, Off. Saki Vihar Road, Andheri (E), Mumbai-400072. Contact No. is +91 22 4221 6851 and Email ID is kpmrandco@gmail.com.

4.5. As on date, PAC 1 holds 10,42,697 Equity Shares aggregating to 0.88% of the Post-Preferential Share Capital of the Target Company. PAC 1 was allotted 10,35,197 Equity Shares representing 0.87% of the Post-Preferential Share Capital of the Target Company on July 03, 2025, under the Preferential Allotment. The listing and trading approval for the Equity Shares allotted to her under the Preferential Allotment is awaited from the Stock Exchanges.

4.6. PAC 1 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11 B of the SEBI Act, 1992, as amended, or any other Regulations made under the SEBI Act.

4.7. PAC 1 has not been categorized or declared as: (i) a 'willful defaulter' issued by any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India in terms of Regulation 2(1)(ze) of SEBI (SAST) Regulations; or (ii) a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) in terms of Regulation 2(1) of SEBI (SAST) Regulations.

5. Information about BVB Infracorp Private Limited ("PAC 2")

5.1. PAC 2 is a Private Limited Company by shares. It was originally incorporated on June 16, 2011, in the name of 'Supreme Castle Private Limited' under the provisions of the Companies Act, 1956 with Registrar of Companies, Mumbai. The name of PAC 2 was changed to 'BVB Infracorp Private Limited' vide fresh certificate of incorporation issued by the Registrar of Companies on December 20, 2017.

5.2. The CIN, contact number and email id of PAC 2 is U45203MH2011PTC218740, +91 61289700 and cs@supremeinfra.com, respectively.

5.3. The registered office of the PAC 2 is situated at Supreme House, Plot No. 94/C, Opposite IIT Powai, Mumbai 400076.

5.4. PAC 2 is in the business of civil engineering for commercial, residential, industrial and infrastructure projects.

5.5. The Composition of Board of Directors of PAC 2 as on this DPS is as follows:

Name	DIN	Date of Appointment	Experience	Qualifications
Bhawanishankar Sharma	01249834	September 18, 2017	Around 45 years of experience in civil construction industry.	B.Sc. from Rajasthan University
Vikram Sharma	01249904	September 18, 2017	27 years of experience in the real estate sector	B. E (Civil) from University of Mumbai

5.6. The details of Promoters/Promoter Group Shareholders/Ultimate Beneficial Owners of PAC 2 as on December 12, 2025 are as under:

Sr. No.	Name of the Promoter / Promoter Group/ Ultimate Beneficial Owners	Category	Shareholding	
			No. of Shares	% holding
1.	Vikram Sharma	Promoter	5,000	50.00%
2.	Barkha Sharma	Promoter	2,500	25.00%
3.	Bhawanishankar Sharma	Promoter	2,500	25.00%
	Total		10,000	100.00%

5.7. The summary of Key Audited Financial Information, are as under (figures in lakhs unless stated otherwise)

Particulars	Period ended September 30, 2025	Fiscal 2025	Fiscal 2024	Fiscal 2023
	Unaudited	Audited	Audited	Audited
Total Income (including other income)	0.19	7.43	6.60	6.41
Profit / (Loss) for the year ended	0.13	6.24	(0.36)	6.41
Earnings Per Share (₹)	1.27	62.42	(3.58)	64.10
Net Worth	12.63	12.49	6.39	6.75

5.8. The equity shares of PAC 2 are not listed on any Stock Exchange in India and / or abroad.

5.9. PAC 2, or its Promoter/Promoter Group/Directors/Key Managerial Personnel ("KMPs") have not been categorized or declared as: (i) a 'willful defaulter' issued by any bank, financial institution, or consortium thereof in accordance with guidelines on willful defaulters issued by Reserve Bank of India in terms of Regulation 2(1)(ze) of SEBI (SAST) Regulations; or (ii) a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) in terms of Regulation 2(1)(a) of SEBI (SAST) Regulations.

5.10. PAC 2 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act, 1992, as amended, or any other Regulations made under the SEBI Act.

5.11. As on date, PAC 2 holds 46,00,874 Equity Shares representing 3.87% of the Post-Preferential Share Capital of the Target Company which were allotted to it in the board meeting of the Target Company held on July 03, 2025. The listing and trading approval from the Stock Exchanges is awaited for the Equity Shares allotted to it under the Preferential Allotment.

6. Information about VSB Infracorp Private Limited ("PAC 3")

6.1. PAC 3 is a Private Limited Company by shares. It was originally incorporated on June 16, 2011, in the name of 'Supreme Cottage Private Limited' under the provisions of the Companies Act, 1956 with Registrar of Companies, Mumbai. The name of PAC 3 was changed to 'VSB Infracorp Private Limited' vide fresh certificate of incorporation issued by the Registrar of Companies on December 19, 2017.

6.2. The CIN, contact number, email id of PAC 3 is U45200MH2011PTC218736, +91 22 6128 9700 and cs@supremeinfra.com, respectively.

6.3. The registered office of the PAC 3 is situated at Supreme House, Plot No. 94/C, Opposite IIT Powai, Mumbai 400076.

6.4. PAC 3 is in the business of civil engineering for commercial, residential, industrial and infrastructure projects.

6.5. The details of Promoters/Promoter Group Shareholders/Ultimate Beneficial Owners of PAC 3 as on December 12, 2025, are as under:

Sr. No.	Name of the Promoter / Promoter Group/ Ultimate Beneficial Owners	Category	Shareholding	
			No. of Shares	% holding
1.	Barkha Sharma	Promoter	900	90.00%
2.	Vikram Sharma	Promoter	100	10.00%
	Total		1,000	100.00%

6.6. The Composition of Board of Directors of PAC 3 as on this DPS is as follows:

Name	DIN	Date of Appointment	Experience	Qualifications
Bhawanishankar Sharma	01249834	September 18, 2017	Around 45 years of experience in civil construction industry.	B.Sc. from Rajasthan University
Vikram Sharma	01249904	September 18, 2017	27 years of experience in the real estate sector	B. E (Civil) from University of Mumbai

9. To the extent required and to optimize the value of all the Shareholders, the Acquirers and the PACs may, subject to applicable Shareholders' consent, enter into any compromise or arrangement, reconstruction, restructuring, merger, amalgamation, rationalizing and/or streamlining of various operations, assets, liabilities, investments, businesses or otherwise of the Target Company. Notwithstanding the above, the Board of Directors of the Target Company will take appropriate decisions in these matters in line with the requirements of the business and opportunities from time to time.
10. In terms of Regulation 25(2) of the SEBI (SAST) Regulations, it is hereby stated that the Acquirers and PACs may alienate, restructure, dispose of or otherwise encumber any of the assets of Target Company at any time during the succeeding two years from the completion of this Offer including without limitation, the immovable properties of the Company. However, no firm decision has been made in this regard by the Acquirers and the PACs as on the date of this DPS. Notwithstanding anything contained herein, any such decision to alienate, restructure, dispose of or otherwise encumber any of the assets of the Target Company shall be given effect to subject to compliance with the applicable law for the time being in force at the relevant time.
11. As per Regulation 38 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements), 2015 ("SEBI (LODR) Regulations") read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended ("SCRR"), the Target Company is required to maintain at least 25% public shareholding, on continuous basis for listing. As a result of the acquisition of Equity Shares in this Open Offer, the public shareholding in the Target Company will not fall below the minimum level required as per Rule 19A of the SCRR read with SEBI (LODR) Regulations, as amended based on the Post Preferential Share Capital of the Target Company.

II. BACKGROUND TO THE OFFER

1. To facilitate the settlement of outstanding dues with the Financial Creditors and to infuse fresh fund, the Target Company proposed a plan involving the settlement of financial debt through fresh equity infusion by the Promoters and other non-promoter investors by way of Composite Scheme of Compromise and Arrangement ("Scheme") under Sections 230-232 and other applicable provisions of the Companies Act, 2013. The Scheme was voted upon by the Financial Creditors on May 13, 2024. As part of the Scheme, the Board of Directors of the Target Company approved the proposed equity infusion on September 27, 2024, followed by shareholders' approval on October 21, 2024. Subsequently, the Scheme was approved by the National Company Law Tribunal (NCLT), Mumbai on March 28, 2025.
2. However, the certified copy of the order was received on April 22, 2025, which was considered the "Effective Date" of the Scheme. As per the terms of the Scheme, implementation was to be completed within six months from this Effective Date i.e. September 23, 2025.
3. The capital infusion by the Promoters as required under the Scheme and additional infusion over and above the proposed equity infusion, not forming part of the Scheme, triggered an open offer obligation on the date of Board Meeting for Preferential Allotment i.e. September 27, 2024 ("Triggered Date").
4. Subsequently, the in-principle approval from the Stock Exchanges for allotment of securities under the Preferential Allotment were obtained on June 19, 2025. Pursuant to the NCLT order dated March 28, 2025, approving the Scheme between the Target Company and its Financial Creditors, the Board of Directors, at its meeting held on July 03, 2025, approved the allotment of 98,34,368 Equity Shares, 1,15,02,185 Warrants, and 2,70,30,136 Equity Shares upon conversion of unsecured loans into Equity Shares of the Target Company. These allotments were carried out by way of Preferential Allotment to Promoter & Promoter Group and non-promoter investors, in accordance with the terms of the approved Scheme.
5. The Acquirers and the PACs are making this open offer to the Eligible Equity Shareholders of the Target Company as a result of increase in their shareholding beyond 5%, during a single financial year due to Preferential Allotment. This increase occurred following the Board Meeting on September 27, 2024, where the Acquirers and the PACs expressed their intent and consent to subscribe to the Equity Shares and Warrants of the Target Company. Subsequently, the Acquirers and the PACs received approval from Shareholders of the Target Company on October 21, 2024.
6. Due to allotment of Equity Shares and Warrants to certain members of the Promoter and Promoter Group of the Target Company, and subject to compliance with SEBI (SAST) Regulations and SEBI (LODR) Regulations, the Promoter and Promoter Group (i.e., Acquirers and PACs and Deemed PACs) will continue to exercise control over the Target Company.
7. As a consequence of the substantial acquisition of equity shares and voting rights, and joint control of the Target Company, this open offer is being made by the Acquirers along with the PACs in compliance with Regulations 3(2) and 4 of the SEBI (SAST) Regulations.
8. The Offer Price will be paid in cash by the Acquirers and the PACs in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
9. Upon completion of the proposed Open Offer, the Acquirers and PACs will have acquired a substantial portion of the Post Preferential Share Capital of the Target Company. The primary objective of this acquisition is to gain substantial voting power and management control of the Target Company, in accordance with the SEBI (SAST) Regulations.
10. The Acquirers and the PACs may, based on evolving business needs and strategic opportunities, propose a change in the name and main objects of the Target Company, subject to obtaining necessary statutory and shareholder approvals.
11. The Acquirers and the PACs may consider reconstitution of the Board of Directors of the Target Company upon successful completion of this Offer. However, no firm decision has been taken or proposed at this stage. Any such reconstitution will be undertaken in compliance with applicable laws and regulations, including securing all necessary approvals.

III. SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed Equity Shareholding of the Acquirers and the PACs in the Target Company and the details of the acquisition are as follows:

Particulars	Shareholding as on date of PA		Equity Shares and Warrants to be acquired through Preferential Allotment		Equity Shares acquired between PA date and the date of DPS		Equity Shares proposed to be acquired in the Offer (assuming full acceptance)		Post Offer shareholding as on 10th working day after closure of the Tendering Period	
	Number	%*	Number	%*	Number	%*	Number	%*	Number	%*
Acquirer 1	10,82,942	0.91%	69,01,311	5.81%	Nil	NA	66,81,577	26.00%	5,61,38,708	47.24%
Acquirer 2	Nil	NA	1,07,54,543	9.05%	Nil	NA				
Acquirer 3	Nil	NA	67,86,289	5.71%	Nil	NA				
PAC 1	7,500	Negligible	10,35,197	0.88%	Nil	NA				
PAC 2	Nil	NA	46,00,874	3.87%	Nil	NA				
PAC 3	Nil	NA	28,75,547	2.42%	Nil	NA				
PAC 4	Nil	NA	1,54,12,928	12.97%	Nil	NA				
Total	10,90,442	0.91%	4,83,66,689	40.71%	Nil	NA				

* Calculated on Post-Preferential Share Capital;

** Calculated on Pre-Preferential Share Capital

The current and proposed Equity Shareholding of the Promoter and Promoter Group in the Target Company and the details of the acquisition are as follows:

Particulars	Shareholding as on date of PA		Equity Shares and Warrants to be acquired through Preferential Allotment		Equity Shares acquired between PA date and the date of DPS		Equity Shares proposed to be acquired in the Offer (assuming full acceptance)		Post Offer shareholding as on 10th working day after closure of the Tendering Period	
	Number	%*	Number	%*	Number	%*	Number	%*	Number	%*
Promoter & Promoter Group	89,13,074	7.50%	4,83,66,689	40.71%	Nil	NA	66,81,577	26.00%	6,39,61,340	53.82%
Total	89,13,074	7.50%	4,83,66,689	40.71%	Nil	NA				

* Calculated on Post-Preferential Share Capital;

** Calculated on Pre-Preferential Share Capital

IV. OFFER PRICE

1. The Equity Shares of the Target Company are currently listed and traded on BSE (Scrip Code: 532904) and NSE (Symbol: SUPREMEINF). The ISIN of the Equity Shares is INE550H01011. As on the date of the PA, the Equity Shares of the Company are frequently traded on NSE within the meaning of explanation provided in Regulation 2 (j) of the SEBI (SAST) Regulations.
2. The trading turnover of the Equity Shares on the Stock Exchanges from December 01, 2024, to November 30, 2025, both months included ("Relevant Period"), 12 calendar months preceding the calendar month in which the Public Announcement is made) is set forth below:

Name of the Stock Exchange	Total No. of Equity Shares of the Target Company traded during the Relevant Period (A)	Total No. of Equity Shares of the Target Company (B)	Traded turnover percentage (A/B)
BSE	11,42,243	2,56,98,372	4.44%
NSE	42,28,240		16.45%

3. Based on the above, in terms of Regulation 2(1)(j) of the SEBI (SAST) Regulations, the Equity Shares of the Target Company are frequently traded.
4. The Offer Price of ₹97.60 per Equity Share is justified in terms of Regulation 8(2) read with Regulation 8(3) of the SEBI (SAST) Regulations, being the highest of:

a) Price at which Preferential Allotment is made attracting the obligation to make this Open Offer [Allotment Price plus interest for Delayed Period, calculated @ 10% per annum]	₹ 97.60 (i.e. Allotment Price of ₹ 86.94 and Interest of ₹ 10.65)
b) The volume weighted average price paid or payable by the Acquirers / PACs during the fifty two weeks immediately preceding the date of the PA	Not Applicable
c) The highest price paid or payable for any acquisition by the Acquirers / PACs during the twenty six weeks immediately preceding the date of the PA	Not Applicable
d) The volume weighted average market price of Equity Shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA as traded on the stock exchange where the maximum volume of trading in the shares of the Target Company is recorded, provided such shares are frequently traded	95.34*
e) Where the shares are infrequently traded, the price determined by the Acquirers and the Manager to the Open Offer taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies; and	Not Applicable
f) The per equity share value computed under Regulation 8(5) of the SEBI (SAST) Regulations, if applicable	Not Applicable

*Source: www.nseindia.com

The Offer Price, under Regulation 8(2) read with Regulation 8(3) of the SEBI (SAST) Regulations, is required to be the highest of the parameters considered and presented in the table in paragraph 4 above i.e., ₹97.60 per Equity Share. Accordingly, the Offer Price of ₹97.60 per Equity Share is justified in terms of the SEBI (SAST) Regulations.

5. As on the date of this DPS, there have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters in terms of Regulation 8(9) of the SEBI (SAST) Regulations. The Offer Price may be adjusted by the Acquirers and the PACs, in consultation with the Manager, in the event of any corporate action(s) such as issuances pursuant to rights issue, bonus issue, stock consolidations, stock splits, payment of dividend, de-mergers, reduction of capital, etc. where the record date for effecting such corporate action(s) falls prior to the 3rd (third) Working Day before the commencement of the Tendering Period, in accordance with Regulation 8(9) of the SEBI (SAST) Regulations.
6. As on date, there is no revision in the Offer Price or Offer Size. In case of any revision in the Offer Price or Offer Size, the Acquirer shall comply with Regulation 18 of the SEBI (SAST) Regulations and all the provisions of the SEBI (SAST) Regulations which are required to be fulfilled for the said revision in the Offer Price or Offer Size.
7. If the Acquirers and the PACs acquire or agree to acquire any Equity Shares or Voting Rights in the Target Company during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price, the Offer Price shall stand revised to the highest price paid or payable for any such acquisition in terms of Regulation 8(8) of SEBI (SAST) Regulations. Provided that no such acquisition shall be made after the third working day prior to the commencement of the tendering period and until the expiry of the tendering period. Further, in accordance with Regulations 18(4) and 18(5) of the SEBI (SAST) Regulations, in case of an upward revision to the Offer Price or to the Offer Size, if any, on account of competing offers or otherwise, the Acquirers and the PACs shall (i) make public announcement in the same newspapers in which this DPS has been published; and (ii) simultaneously notify to SEBI, BSE, NSE and the Target Company. Such revision will be done in compliance with other formalities prescribed under the SEBI (SAST) Regulations.
8. If the Acquirers and the PACs acquire Equity Shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, the Acquirers and the PACs shall pay the difference between the highest acquisition price and the Offer Price, to all Eligible Equity Shareholders whose shares have been accepted in the Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another Open Offer under SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021, as amended, or open market purchases made in the ordinary course on the Stock Exchange, not being negotiated acquisition of shares of the Target Company in any form.
9. If there is any revision in the Offer Price on account of future purchases/competing offers, or any other ground it will be done only up to the period prior to one (1) working day before the date of commencement of the Tendering Period and will be notified to the Eligible Equity Shareholders.

V. FINANCIAL ARRANGEMENTS

1. Assuming full acceptance of this Offer, the total funds required for the implementation of the Offer (assuming full acceptance), i.e., for the acquisition of up to 66,81,577 Equity Shares at a price of ₹ 97.60 per Equity Share is 6,521.22 lakhs ("Maximum Consideration").
2. In accordance with Regulation 17 of SEBI (SAST) Regulations the Acquirers have opened a Cash Escrow Account under the name and style of "SUPREME INFRASTRUCTURE INDIA LIMITED - OPEN OFFER - ESCROW ACCOUNT" ("Escrow Account") with Axis Bank Limited ("Escrow Banker") bearing account number '925020049247464' and deposited an amount of ₹ 1.650.00 Lakhs, in cash, being more than 25% of the maximum consideration payable. The Acquirers and the PACs have authorized the Manager to the Offer to operate and realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations. The cash deposit in the Escrow Account has been confirmed vide the Certificate dated December 15, 2025, issued by the Escrow Banker.
3. The Acquirers and the PACs have adequate financial resources aggregating to ₹65,21,21,916 and have made firm financial arrangements for implementation of the Open Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011. The Open Offer obligation shall be met by the Acquirers and the PACs through their own resources and no borrowings from any bank and/or financial institution are envisaged. Sufficient resources are available with the Acquirers and the PACs for fulfilling the obligations under this 'Offer' in full.
4. Based on the above, the Manager to the Offer is satisfied (i) about the adequacy of resources to meet the financial requirements of the Offer and the ability of the Acquirers and the PACs to implement the Offer in accordance with the SEBI (SAST) Regulations; and (ii) that firm arrangements for payment through verifiable means are in place to fulfill the Offer obligations.
5. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers and the PACs shall deposit additional appropriate amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS REQUIRED FOR THE OFFER

1. As of the date of this DPS, there are no Statutory Approvals required by the Acquirers and the PACs to implement this Open Offer. In case, if any Statutory Approval(s) are required or become applicable at a later date before the closure of the Tendering Period, this Open Offer shall be subject to the receipt of such Statutory Approval(s). The Acquirers and the PACs shall make the necessary applications for such Statutory Approvals. However, the Equity Shares and Warrants allotted pursuant to Preferential Allotment are yet to receive listing and trading approvals from the Stock Exchanges.
2. In the event of non-receipt of any of such Statutory Approvals which may become applicable prior to completion of Open Offer, for reasons outside the reasonable control of the Acquirers and the PACs, the Acquirers and the PACs shall have the right to withdraw this Open Offer in accordance with the provisions of Regulation 23(1) of the SEBI (SAST) Regulations.
3. In the event of withdrawal of this Offer, the Acquirers and PACs (through Manager to the Offer) shall issue a Public Announcement within two (2) working days of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, in the same newspapers in which this DPS has been published and copy of such Public Announcement will also be sent to SEBI, Stock Exchanges and to the Target Company.
4. In case of delay in receipt of any Statutory Approval(s), pursuant to Regulations 18(11) of the SEBI (SAST) Regulations, SEBI may, if satisfied, that delay in receipt of requisite Statutory Approval(s) was not attributable to any willful default, failure or neglect on the part of the Acquirers and the PACs to diligently pursue such approvals, may grant an extension of time for the purpose of the completion of this Offer, subject to Acquirers and the PACs agreeing to pay interest for the delayed period, provided where the Statutory Approval(s) extend to some but not all Equity Shareholders, the Acquirers have the option to make payment to such Shareholders in respect of whom no Statutory Approval(s) are required in order to complete this Open Offer. Further, in case the delay occurs on account of willful default by the Acquirers in obtaining any Statutory Approval(s) in time, the amount lying in the Escrow Account will be liable to be forfeited and dealt with pursuant to Regulation 17(10)(e) of the SEBI (SAST) Regulations.
5. If the holders of the Equity Shares who are not persons resident in India (including NRIs, OCBs and registered FPIs and FIs require any approvals (including from Reserve Bank of India ("RBI"), the Foreign Investment Promotion Board or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Equity Shares held by them in this Open Offer, along with the other documents required to be tendered to accept this Open Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Open Offer.

VII. TENTATIVE SCHEDULE OF ACTIVITIES PERTAINING TO THE OFFER

ACTIVITY	Day & Date ⁽¹⁾
Date of the PA	Wednesday, December 17, 2025
Last date of publication of the DPS	Wednesday, December 24, 2025
Last date of filing Draft Letter of Offer (DLOF) with SEBI	Thursday, January 01, 2026
Last date for a Competitive Bid / Offer	Thursday, January 15, 2026
Date of receipt of SEBI observations on the Draft Letter of Offer	Thursday, January 22, 2026
Identified Date ⁽²⁾	Tuesday, January 27, 2026
Last date by which the Letter of Offer ("LOF") is to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Tuesday, February 03, 2026
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer	Friday, February 06, 2026
Last date for upward revision of the Offer Price or any increase in the Offer Size	Monday, February 09, 2026
Date of publication of offer opening public announcement in the newspapers in which the DPS has been published	Monday, February 09, 2026
Date of commencement of the Tendering Period ("Offer Opening Date")	Tuesday, February 10, 2026
Date of closure of the Tendering Period ("Offer Closing Date")	Tuesday, February 24, 2026
Last date for communicating the rejection /acceptance; Completion of payment of consideration or refund to the shareholders	Wednesday, March 11, 2026
Last date for publication of post-Offer public announcement in the newspapers in which the DPS has been published	Wednesday, March 18, 2026
Submission of Final Report by the Manager to the Offer with SEBI	Wednesday, March 18, 2026

⁽¹⁾ The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of relevant approvals from various statutory/regulatory authorities and may have to be revised accordingly.

⁽²⁾ Identified Date is only for the purpose of determining the names of the Eligible Equity Shareholder as on such date to whom the Letter of Offer will be sent. If it is clarified that all the holders (registered or unregistered) of Equity Shares of the Target Company except the Acquirer, Promoter of the Target Company, are eligible to participate in this Offer any time during the tendering period of the Offer.

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER:

1. All Eligible Equity Shareholders, whether holding shares in physical form or dematerialized form, registered or unregistered, are eligible to participate in this Offer at any time during the Tendering Period, i.e., the period from the Offer Opening Date till the Offer Closing Date. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date i.e., the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer ("LOF"), may also participate in this Offer. Accidental omission to send the LOF to any person to whom the Offer is made or the non-receipt or delayed receipt of the LOF by any such person will not invalidate the Offer in any way.
2. The Public Shareholders may also download the LOF from SEBI's website (www.sebi.gov.in) or obtain a copy of the same from the Registrar to the Offer i.e. Bigshare Services Private Limited on providing suitable documentary evidence of holding of the Equity Shares of the Target Company and their folio number, DP identity-client identity, current address and contact details.
3. The Open Offer will be implemented by the Acquirers and the PACs through Stock Exchange Mechanism made available by Stock Exchanges in the form of separate window ("Acquisition Window") as provided under the SEBI (SAST) Regulations and SEBI Circular SEBI/HO/CFD/POD-1/P/CIR/2023/31 dated February 16, 2023, issued by SEBI ("Master Circular"). The Public Shareholders will have to ensure that they keep a DP/Demat Account active and unlocked to receive credit in case of return of Equity Shares due to rejection or due to prorated Open Offer.
4. The Equity Shares of the Target Company are listed at BSE and NSE. The Acquirers and the PACs intend to use the Acquisition Window Platform of Stock Exchanges for the purpose of this Offer and for the same, BSE shall be the Designated Stock Exchange ("DSE") for the purpose of tendering Equity Shares in the Open Offer.
5. The Acquirers and the PACs have appointed Systematix Shares and Stocks (India) Limited as the "Buying Broker" for the Open Offer through whom the purchases and the settlements on account of the Open Offer Shares shall be made during the Tendering Period.

The contact details of the Buying Broker are as mentioned below:



Systematix Shares and Stocks (India) Limited
The Capital, A-Wing, No. 603-606, 6th Floor,
Plot No. C-70, G-Block, Bandra-Kurla Complex, Bandra (East),
Mumbai 400 051, India
Telephone: +91-22-6619 8000
Contact Person: Vikram Kabra
Email: compliance@systematixgroup.in
Website: www.systematixgroup.in
SEBI Registration Number: INZ000171134
Validity: Permanent

6. All Eligible Equity Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stockbroker ("Selling Broker") within the normal trading hours of the secondary market, during the Tendering Period.
7. A separate Acquisition Window will be provided by the Stock Exchanges to facilitate the placing of orders. The Selling Broker would be required to place an order / bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE and NSE. Before placing the order/bid, the Selling Broker will be required to mark lien on the tendered Equity Shares. Details of such Equity Shares marked as lien in the demat account of the Public Shareholders shall be provided by the depository to the Clearing Corporations ("Clearing Corporations").
8. As per the provisions of Regulation 40(1) of the SEBI (LODR) Regulations, as amended and SEBI's press release dated December 03, 2018, bearing reference no. PR 49/2018, requests for transfer of securities shall not be processed unless the securities are held in dematerialised form with a depository with effect from April 01, 2019. However, in accordance with the circular issued by SEBI bearing reference number SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020, shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Open Offer as per the provisions of the SEBI (SAST) Regulations. Eligible Equity Shareholders who wish to bid /offer their physical shares in the Offer are requested to send their original documents as mentioned in the LOF to the Registrar to the Offer so as to reach them within 2 working days from closure of the TP. It is advisable to email scanned copies of the original documents mentioned in the LOF, first to the Registrar to the Offer then send physical copies to the Collection Centre.
9. Equity Shares should not be submitted/tendered to Manager to the Open Offer, the Acquirers, the PACs and the Target Company.
10. If the Seller's broker is not a registered member of BSE, the Seller can place their bids through the Buying Broker subject to fulfillment of the account opening and other KYC requirements of the Buying Broker.
- IX. It must be noted that the detailed procedure for tendering the Equity Shares in the Offer will be available in the LOF. Kindly read it carefully before tendering the Equity Shares in the Offer. Equity Shares once tendered in the Offer cannot be withdrawn by the Shareholders.**
- X. OTHER INFORMATION**
1. The Acquirers and PACs jointly and severally, accept full responsibility for the information contained in the PA and this DPS and also accept responsibility of their obligations under the SEBI (SAST) Regulations.
2. All the information pertaining to the Target Company contained in the PA or this DPS or any other advertisement/publications made in connection with the Open Offer has been compiled from information published or publicly available sources or provided by the Target Company.
3. In this DPS, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.
4. In this DPS, all references to "₹", "Re." and "Rs." and "INR" are references to Indian Rupees and any discrepancy in any amounts as a result of multiplication or totalling is due to rounding off.
5. Unless otherwise stated, the information set out in this DPS reflects the position as of the date of this DPS.
6. The PA is available and this DPS is expected to be available on SEBI's website (www.sebi.gov.in).
7. To participate in the Offer, shareholders are required to have an active DP/ Demat Trading Account irrespective of their holding of the Equity Shares (physical or demat) in the Target Company.
8. The tentative schedule as mentioned at Section VII of this DPS may change if the Manager to the Offer does not receive final observations from SEBI within the time due to any reasons whatsoever.
9. If the Offer gets delayed, the Manager to the Offer will release a revised schedule for the activities one working day prior to the revised Tendering Period along with details of the "Acceptance Date" and the "Settlement Date" for the Offer in the same newspapers in which this DPS is published.
10. The Acquirers and the PACs have appointed Systematix Corporate Services as Manager to the Open Offer and Bigshare Services Private Limited as the Registrar to the Offer, as per the details below:

MANAGER TO THE OFFER	
	Systematix Corporate Services Limited The Capital, A-Wing, 6th Floor, No. 603-606, Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, India Telephone: +91-22-6704 8000 Email: ecm@systematixgroup.in Website: www.systematixgroup.in Contact Person: Taher Engineer / Harsha Panjwani SEBI Registration Number: INM000004224

REGISTRAR TO THE OPEN OFFER	
	Bigshare Services Private Limited Pinnacle Business Park, Office No S6-2, 6th Floor, Mahakali Caves Rd, Next to Ahura Centre, Andheri (East), Mumbai-400093 Tel: +91-22-62638200; E-mail: openoffer@bigshareonline.com Investor grievance E-mail: investor@bigshareonline.com Website: www.bigshareonline.com Contact person: Maruti Eate SEBI Registration No: INR000001385

11. A copy of Public Announcement ("PA"), this Detailed Public Statement ("DPS") and the Letter of Offer ("LOF") (once filed) would also be available at SEBI website: www.sebi.gov.in.

Signed by Acquirers and PACs

Vikram Sharma ("Acquirer 1")
Supreme Lake View Bungalows Private Limited ("Acquirer 2")
RBS Real Estate Ventures Private Limited ("Acquirer 3")
Barkha Sharma ("PAC 1")
BVB Infracorp Private Limited ("PAC 2")
VSB Infracorp Private Limited ("PAC 3")
BJA Agro Infra Private Limited (formerly Mohol Kurul Kamathi Tollways Private Limited) ("PAC 4")

Date : December 23, 2025

Place : Mumbai